

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 20th day of APRIL 2004.

Original Application no. 55 of 1999.

Hon'ble Maj Gen K K Srivastava, Member (A)
Hon'ble Mr. A K Bhatnagar, Member (J)

Kripal Singh, S/o Sri Bharat Singh,
Town Area, Siwal Khas, P.O. Siwal Khas,
Distt. Meerut (UP).

... Applicant

By Adv : Sri K.S. Rathor
Sri A.D. Prabhakar
Sri S.K. Yadav

V E R S U S

1. Union of India through Chief Engineer, (Civil),
Telecom Civil, North Zone, A.R.A. Centra Ist Floor,
E-2, Jhandewalan Extn.
NEW DELHI.
2. The Superintending Engineer (Civil), Telecom Civil, Circle,
NEW DELHI.
3. The Executive Engineer (Civil), Postal Civil Division,
NEW DELHI.

... Respondents

By Adv : Sri A. Sthalekar

O R D E R

Maj Gen K K Srivastava, Member (A).

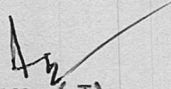
In this case, filed under section 19 of the A.T. Act, 1985, the applicant has prayed for relief against the department of Telecommunication which is converted into a corporation. Since no notification under section 14 (2) of the A.T. Act, 1985 has been issued in regard to the Bharat Sanchar Nigam Limited, the OA is not maintainable.


2.

2. The legal position has been well settled by a Division Bench of Delhi High Court in case of Ram Gopal Verma Vs. Union of India & Ors, 2002 (1) III AISLJ 352 and also by Bombay High Court in case of Bharat Sanchar Nigam Limited Vs. A.R. Patil & Ors, 2002 (3) ATJ 1.

3. In view of the above the OA is not maintainable. However, liberty is given to the applicant to approach legal forum for redressal of his grievances.

4. There shall be no order as to costs.


Member (J)


Member (A)

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